

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING AT INDORE
Original Application No. 1002 of 2005**

Indore, this the 20th day of October, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

S. Kottor Swamy, Accountant,
Regional Vocational Training
Institute for Women, ITI Campus,
Nanda Nagar, Indore 452 011.

... **Applicant**

(By Advocate - Applicant in person)

V e r s u s

Union of India represented by

1. Controller General of Defence Accounts
Ministry of Defence (Finance),
CGDA, West Block-V,
RK Puram, New Delhi - 110066.
2. Director of Training (WO),
Ministry of Labour & Employment,
DGE&T, Shram Shakti Bhawan,
Rafi Marg, New Delhi - 100 001. ... Respondents

ORDER (Oral)

By M.P. Singh, Vice Chairman -

Heard the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

"1. the first respondent may kindly be directed to dispose the pending application for transfer to the post of Auditor under CGDA by this applicant within 30 days."

3. The brief facts of the case are that the applicant has joined as Lower Division Clerk in the office of General Reserve Engineering Force (Border Roads Organisation) under the Ministry of Surface & Transport. Subsequently, he has been promoted as Upper Division Clerk and then Accountant and now at present he is working as Accountant. He has applied for the post of Auditor notified by the Controller General of Defence Accounts, New Delhi in the employment news dated 12-18 April, 2003. According to the applicant no action is being taken on the application submitted by him in response to the aforementioned advertisement. In this connection he has

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submitted number of representations, one being dated 5th May, 2005 (Annexure A-VI). The applicant has submitted that he will feel satisfied if directions are given to the respondent No. 1 to consider and decide his representation dated 5th May, 2005 within a time frame.

4. Accordingly, we feel that ends of justice would be met if we direct the respondent No.1 to consider and decide the said representation of the applicant dated 5th May, 2005 (Annexure A-VI), by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly. The applicant is directed to send a copy of this order as well as the copy of the petition to the respondent No. 1 immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

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Constituted
22/10/05

24/10/05